BEING SENT TO HON'BLE NGT COURT THROUGH MAIL ON 22.06.2020

Respected sir/ madam,

Ref.: **O.A. No. 725/ 2019**

Sub: Malfunctioning/ non-functioning of STP @ PGF Gr. Noida

Kindly note that maintenance of Sewage Treatment Plant (STP) @ PGF was started after the deficiency of STP came into light & informed to the different authorities for action. Cleaning of the sewage waste was being carried out by shifting the sewage though mobile tankers as a temporary and exigency measure to manage the situation.

It is learnt that as per approved scheme of STP (at PGF) for Villas and four (4) residential apartment towers, treated sewage water meeting various effluent norms & standards is to be consumed/ utilized/ recycled within the township, with no discharge outside the township boundary.

At present, around 1200 families (4500 persons approximately) are residing in Villas (total no. of constructed villas: 1986) and shifting has already been started in high rise apartments (total around 300 nos.) too. Many more families will be shifting in these high rise (apartments) towers in very near future in turn continuously increasing the sewage inflow. Hence, sewage waste load from these apartment towers and more no. of villas shall also be added in the future, to the flow (as on date) which will further worsen the situation in and around STP area. STP is not functioning, emitting foul smell, gets overflowed during monsoon season and streets get flooded with dirty water causing a great health hazard to the residents. The problem has to be holistically reviewed/ analyzed and rectified on permanent basis without any inconvenience to PGF residents.

It is reiterated that a treated sewage water sample was collected by Shriram Institute for Industrial Research (SIIR), New Delhi on 05.11.2019 (15 days post CPCB & UPCB's team visit) and tests for various important parameters were conducted. SIIR's report dated 19.11.2019 clearly indicates that all the parameters are out of their respective permissible limits and thus, treated sewage water has been failed to qualify the pollution control board norms/ standards. It was really shocking to read this report which proves that installed STP is not properly designed/ functioning/ working. Earlier, a detailed mail dated 04.01.2020 enclosing the copy of test report had already been sent to NGT for kind reference.

Earlier mails dated 22.06.2019, 09.08.2019 & 04.01.2020 from Sh. Naresh Khatana (mail: nareshkhatana01@gmail.com) and mail dated 03.12.2019 from Sh. Ankur Chandra (mail: ankur1942@gmail.com) may also kindly be referred for grievances of PGF residents and details.

Despite the fact stated above regarding quality of treated sewage water, improperly treated/ untreated effluents are not only being utilized within the township for horticulture and other domestic purposes but large quantity is also continuously being pumped out of the boundary at different locations which clearly violates the central/ state government

guidelines/ NGT orders and is a true departure from the approved scheme too. This unlawful practice is not only causing a health hazard to the society but also polluting the surroundings. This practice can't be continued and needs to be stopped on immediate basis taking suitable measures and strict action against the Builder.

It is learnt that required documents w.r.t. scheme, design, layout, arrangement, approvals etc. have not been furnished by Builder to PCB teams though asked and thus, STP capacity, design, construction, scheme, arrangement and its operational details could not yet be verified/ reviewed which should qualify/ meet the CPHEEO & other government guidelines holistically. Builder should have been insisted to provide the required details and should have been properly & thoroughly examined/ reviewed, covered by the PCBs teams so that corrective measures to be taken/ implemented, if any, could have been advised by the Hon'ble Court to Paramount (without any further delay) for proper/ efficient functioning of STP meeting pollution control board norms.

It seems that report furnished by the joint teams of PCBs had not been prepared with right perspective and does not address the problem in totality and therefore exists as before.

It is understood that as per approved plan/ scheme of STP at PGF, its treated water is not to be led to outside sewage network. Also, no sewage network of authority is existing as on date, in the proximity of the township boundary/ near to STP. Builder had been ignoring our complaints & fooling the PGF residents for last 3 years on this subject and also continuously discharging the STP waste water outside the boundary in open field causing the health hazard.

In the year 2019, our grievances w.r.t. STP @ PGF had been highlighted by the leading Hindi & English newspapers including AMAR UJALA (21.06.2020), NAVBHARAT TIMES (24.06.2019), TIMES OF INDIA (26.06.2019) and DAINIK JAGRAN (23.06.2019) but concerned authorities including Paramount Management, UPSIDC, and State Pollution Control Boards had been insensitive to residents agitation.

As per news published in AMAR UJALA newspaper on 12.12.2019, it is learnt that STP treated water sample collected on 21.10.2019 by PCB teams has been failed only for one parameter i.e. bacteria which does not seems to be true if treated water sample report dated 19.11.2019 received from Shriram Institute for Industrial Research is referred. Thus, all the parameters are required to be technically correlated and analyzed.

Such polluted and untreated water having all the parameters out of prescribed limit including e-coli bacteria should not have been used by the builder in the lake and for horticulture & other domestic purposes. Constructing of Children Park above such highly polluted system should not have been permitted by the concerned approving authorities as residents including their small children & elderly people spend long hours to play/ sit in the park.

These activities (using untreated water in artificial lake and for domestic purposes) and Children Park above STP may cause a great health hazard to the residents of the society.

BEING SENT TO HON'BLE NGT COURT THROUGH MAIL ON 22.06.2020

This complete act of builder i.e. improper designing & malfunctioning of STP, using polluted water within the complex, building Children Park above STP, ignoring complaints of PGF residents for last 3 years, taking no corrective measures, discharging STP waste water effluent outside the society, showing his insensitive & irresponsible behavior and manipulating the facts etc. should be seriously noted by the Hon'ble Court.

My pray to the Hon'ble court:

To pass order on the builder to take immediate action for modification of STP after redesigning with suitable & proven technology based on the maximum quantity of sewage likely to be generated, removal of all the nuisances being faced by the residents as stated above.

Further order may kindly be passed on UPSIDC, one of lessor of the property who is also legally responsible to provide necessary infrastructure to the leasee for receiving the effluent generated from STP, if required.

Builder should be strictly directed that STP waste effluent meeting norms of pollution control boards should only be used in artificial lake and for other domestic use. Further, disinfection facility should also be immediately made available for disinfecting the water before reusing it for different purposes.

Thanking you.

Regards
Naresh Khatana
C-274, Paramount Golf Foreste,
Plot No. BGH-A, UPSIDC Site-C Extension,
Surajpur, Greater Noida - 201306
Mob.: 0918410922

Gmail

Naresh Khatana <nareshkhatana01@gmail.com>

O.A. - No. 725/ 2019 GRIEVANCES W.R.T. STP AT PARAMOUNT GOLF FORESTE, GREATER NOIDA

Naresh Khatana <nareshkhatana01@gmail.com>
To: judicial-ngt@gov.in

Sat, Jan 4, 2020 at 12:25 PM

04.01.2020

SUBJECT: GRIEVANCES W.R.T. STP AT PARAMOUNT GOLF FORESTE, GREATER NOIDA.

Ref.: OA - No. 725/ 2019

Respected Sir/ Madam,

Paramount Golf Foreste (PGF) is a residential society built by Paramount Group of Companies, having their Head Office at H-123, Sector 63, Noida. The society is situated in UPSIDC Housing Sector, Site-C Extension, Phase-1, Opp. Zeta-1 Sector, Gr. Noida having around 2000 villas, 500 studio apartments, 350 nos. of 2/3 BHK flats etc. The possession of villas started in June 2015 and as on date, more than 1100 families are residing in this complex.

It was earlier informed that STP, constructed below the society's children park, has not been properly designed and its capacity is very much inadequate to handle the sewage load. Further, it has not yet been connected to Authority's sewage network (@ outside the society) for disposal of waste generated. It is also observed by the residents that sewage waste water is being disposed out of the boundary, by Paramount, on regular basis.

Due to improper design/ inadequate capacity/ no connection with city's sewage network/ improper maintenance, allege & bacterial growth, foul smells are emitted and sometimes, the children park gets flooded with the effluent of the plant.

In spite of repeated written requests from the residents and discussions, neither Paramount Management nor UPSIDC Gr. Noida have taken any visible action in solving this serious issue of the township on permanent basis.

This is causing serious health hazards to the residents of that area and particularly to the children, senior citizens/ residents/ visitors coming to the park for playing/ sitting/ walking and the residents staying in and around this area.

We had asked builder that various parameters of treated sewage water such as BOD, COD, pH, TSS, Ammonical Nitrogen etc. should meet the Environment Protection Rules 1986, Schedule VI issued by Government of India, Ministry of Environment, Forest and Climate Change. Some of key outlet parameters are listed below:

S. NO.	PARAMETERS	DISCHARGE LIMIT TO WATER RESOURCES	DISCHARGE LIMIT TO LAND
1.	Biological Oxygen Demand (BOD), mg/l	30	100
2.	Chemical Oxygen Demand (COD), mg/l	250	-
3.	pH	5.5 - 9.0	5.5 – 9.0

4.	Total Suspended Solids (TSS), mg/l	100	200
5.	Ammonical Nitrogen (As N), mg/l	50	50
6.	Oil and Grease, mg/l	10	10
7.	Dissolved Phosphate (As P), mg/l	5	-

Further, Central Pollution Control Board (CPCB) along with Ministry of Environment, Forest and Climate Change, issued a newsletter in 2015 during period of January to April on control of pollution for each type of discharge limits in which Sewage discharge norms was also included as given below:

S. NO.	PARAMETERS	DISCHARGE LIMIT TO WATER RESOURCES AS WELL AS LAND DISPOSAL
1.	Biological Oxygen Demand (BOD), mg/l	Not more than 10
2.	Chemical Oxygen Demand (COD), mg/l	Not more than 50
3.	pH	6.5 - 9.0
4.	Total Suspended Solids (TSS), mg/l	Not more than 20
5.	Ammonical Nitrogen (As N), mg/l	Not more than 5
6.	Total Nitrogen (As N), mg/l	Not more than 10
7.	Fecal Coliform, MPN/100 ml	Less than 100

The above listed discharge norms are applicable for new STP's installed on or after date of issuance of this newsletter. However, old STP's should meet these outlet parameters within 5 years from date of issue of this letter i.e. April 2015.

Further, few of above listed outlet parameters limits were amended by Ministry of Environment, Forest and Climate Change (on 13 July 2017) as listed below:

S. NO.	PARAMETERS	DISCHARGE LIMIT APPLICABLE TO ALL POINTS OF DISPOSAL
1.	Biological Oxygen Demand (BOD), mg/l	20
2.	pH	6.5 - 9.0
3.	Total Suspended Solids (TSS), mg/l	Less than 50
4.	Fecal Coliform, MPN/100 ml	Less than 1000

Since STP @ PGF has not been designed & functioning properly, PGF residents requested Hon'ble NGT to intervene in this issue. As a result of NGT's order dated 18.09.2019, CPCB and SPCB jointly inspected at site, collected samples of treated sewage water and tested at their laboratory.

A copy of CPCB/ SPCB's report has not been furnished to me but it is learnt from the news published in one of the leading HINDI newspaper that all the parameters are found to be well within the limit except bacteria. However, its value had not been published. Copy of news clip is enclosed herewith.

Since this issue is being faced for long, a sample of treated sewage water was collected* by and its detailed analysis was carried out at NABL accredited lab, SHRIRAM INSTITUTE FOR INDUSTRIAL RESEARCH, Delhi, on request. *The sample was collected by lab's representative in line with their collection guidelines.

Result of water analysis shared by SHRIRAM INSTITUTE FOR INDUSTRIAL RESEARCH, Delhi (Ref. No. C1/0000198383, dated 19.11.2019), was quite extensive, very much shocking and unmatched with CPCB/ SPCB's report/ version. After analysing the SHRIRAM INSTITUTE's

report, it is found that treated sewage water characteristics are almost same as of untreated sewage water which should not have been. This implies that sewage is being discharged/ distributed/ reused without any treatment or existing STP is not functioning (may be due to improper design/ capacity/ technology/ improper maintenance).

Results indicated in SHRIRAM INSTITUTE's report have been listed below for your kind & ready reference:

S. NO.	PARAMETERS	TREATED SEWAGE WATER ANALYSIS
1.	Biological Oxygen Demand (BOD), mg/l	428
2.	Chemical Oxygen Demand (COD), mg/l	1072
3.	pH	7.1
4.	Total Suspended Solids (TSS), mg/l	260
5.	Phosphate (As PO4), mg/l	30
6.	Total Nitrogen (As N), mg/l	32
7.	Fecal Coliform, MPN/100 ml	54000000 Organisms
8.	Oil and Grease, mg/l	74

It is evident that Builder is not complying the guidelines issued by MOEF/ CPCB/ SPCB/ NGT and compromising greatly with our health.

In view of above, request your kind intervention on this subject and take necessary & immediate action so as to have a suitable & permanent solution of this problem.

Thanking you.

Enclosures:

- Environment Protection Rules 1986, Schedule VI.
- Newsletter issued by CPCB, 2015.
- The Gazette of India listed 2017.
- SHRIRAM INSTITUTE's analysis report for treated sewage water dated 19.11.2019.
- News clip (AMAR UJALA) dated 12.12.2019.

Regards
Naresh Khatana
C-274, Paramount Golf Foreste
Mobile: 9818410922

6 attachments

AMAR UJALA NEWS 12.12.2019.jpg
247K

LAB REPORT - SHRIRAM INSTITUTE FOR INDUSTRIAL RESEARCH Delhi.pdf
328K

ENVIS Newsletter Jan - Apr 2015.pdf
3233K

The Environment (Protection) Rules, 1986 SCHEDULE VI.pdf
440K

The Gazette of India listed 2017.pdf
1717K

REF. OA 725 2019 LETTER DATED 04.01.2020.pdf
217K

SHRIRAM INSTITUTE FOR INDUSTRIAL RESEARCH

(A unit of Shriram Scientific and Industrial Research Foundation)

SHRIRAM

19, University Road, Delhi – 110007 (India)
An ISO - 9001, 14001 & OHSAS 18001 Certified Institute

Website : www.shriraminstitute.org
E-mail id : customercare@shriraminstitute.org

TEST CERTIFICATE

NO. : C1/0000198383

ilac-MRA TC-5444

Issued To:
Client Code : N1328
NARESH KHATANA & OTHER PGF RESIDENTS

C-274, PARAMOUNT GOLF FORESTE,
UPSIDC SITE C, SURAJPUR,
GREATER NOIDA
UTTAR PRADESH-206311
Kind Attn: MR. NARESH KHATANA

Date 19/11/2019
Job No. 1911-1-411-368
Booking No. RG1920/1/9331
Booking Date 04/11/2019
Customer Ref No. EMAIL
Customer Ref Date 11/02/2019
ULR NO. TC544419000019452F

Sample Description :
ONE GRAB SAMPLE OF SEWAGE WATER DRAWN BY OUR REPRESENTATIVE ON 05.11.2019 FROM SITE- C- 274, PARAMOUNT GOLF FORESTE, UPSIDC SITE C, SURAJPUR, GREATER NOIDA, PIN- 206311, MARKED AS "TREATED SEWAGE" WAS RECEIVED.

S.No.	Tests	Results	Protocol
1.	pH	7.1	IS:3025 Pt-11-1983,RA-2012
2.	Chemical Oxygen Demand, mg/l	1072	APHA 22nd Ed 5220
3.	Biochemical oxygen demand, mg/l (at 20 °C for 5 days)	428	APHA 22nd Ed. 5210
4.	Total Suspended Solids, mg/l	260	IS: 3025 Pt-17-1984,RA 2012
5.	Total Nitrogen (as N),mg/l	32	IS:3025Pt-34-1988,RA2009
6.	Oil & Grease, mg/l	74	APHA 22nd Ed. 5520
7.	Phosphate (as PO4), mg/l	30	IS:3025 Pt-2-2004,RA 2009 (followed by calculation)
8.	MPN Coliform per 100 ml	54000000 Organisms	IS: 1622 : 1981,RA 2019

****

DOR: 06.11.2019
DOC: 19.11.2019

AUTHORISED SIGNATORY
EMPLOYEE CODE : (6081)

Scanned copies/photocopies or any other copies should be authenticated by reference to the original report.

Phone : 91-11-27667267, 27667983, 27667860 Fax : 91-11-27667676, 27667207

अमरउजाला
210619

खस्ताहाल

साइट सी की पैरामाउंट गोल्फ फॉरेस्टे सोसायटी का मामला

बदहाल मेंटेनेंस व सुरक्षा व्यवस्था से लोग परेशान

गोल्फ फॉरेस्टे सोसायटी के नाराज निवासी ने विरोध जताने के लिए घर पर लगाया बैनर।

अमर उजाला ब्यूरो

ग्रेटर नोएडा। सेक्टर साइट सी स्थित पैरामाउंट गोल्फ फॉरेस्टे सोसायटी के निवासी बिल्डर की मनमानी व लापरवाही से परेशान हैं। उनका आरोप है कि बिल्डर प्रोजेक्ट के बाकी कामों को पूरा नहीं कर रहा है। साथ ही सोसायटी में मेंटेनेंस व सुरक्षा व्यवस्था बेहद खराब है। शिकायत के बाद भी बिल्डर ध्यान नहीं दे रहा है।

रविवार को निवासियों ने बिल्डर के खिलाफ प्रदर्शन भी किया था।

बिल्डर और यूपीएसआईडीसी से शिकायत कर चुके हैं निवासी नहीं हो रही सुनवाई

निवासी नरेश खटाना व बीके बान ने बताया कि बिल्डर ने चिल्ड्रेन पार्क के नीचे बायो सीवेज ट्रीटमेंट प्लांट बनाया है। प्लांट की क्षमता जरूरत से बहुत कम है। गंदा पानी बाहर निकल आता है। बदबू से पार्क में खेलने वाले बच्चे और आसपास के विला में रह रहे लोगों को परेशानी का सामना करना पड़ता है। साथ ही स्वास्थ्य खराब होने का खतरा है। प्लांट को प्राधिकरण के सीवेज नेटवर्क से नहीं जोड़ा गया है। निवासी कृतिका ने बताया कि मेंटेनेंस व्यवस्था ठीक नहीं है। स्वीमिंग पूल की समय पर सफाई नहीं होती।

पूल के कार्ड भी नहीं बनाए गए है। सुरक्षा व्यवस्था बेहद खराब है। सोसाइटी व स्वीमिंग पूल में कोई भी आ जा सकता है। निवासी असुरक्षित महसूस कर रहे है। मनोज खुराना, केपी सिंह, मानवेंद्र, अंकुर चंद्रा का कहना है कि सोसाइटी में कई जनरेटर की जरूरत है, लेकिन अभी एक से काम चल रहा है। खराबी आने पर कई घंटे तक बिजली के बिना रहना पड़ता है। सीसीटीवी कैमरे अक्सर खराब रहते हैं। संख्या भी कम है। प्रकाश की उचित व्यवस्था नहीं है। कई बार बिल्डर से शिकायत की, लेकिन कुछ समाधान नहीं हुआ। आरोप है कि बिल्डर के साथ-साथ यूपीएसआईडीसी भी जिम्मेदार है। लोगों ने चेतावनी दी है कि अगर बिल्डर ने तत्काल समस्याओं का समाधान नहीं किया तो फिर आंदोलन किया जाएगा।

बिल्डरों

णि कार्यों पर
हवाला

ा सुरक्षित

एक, दो और
बिल्डरों के
की। पीठ एक
को सुना गया।
दाखिल
क (ए) ने
ला सुरक्षित
स्ट्रक्चर,
बिल्ड,
डेवलपर्स के
न सभी
ी

ईपीसीए ने
गा दी थी।
बंद होने के
ाला दिया है
प्रार्थना पत्र
र फैसला
य यूपी रेरा

मांग की है।
धिक बिल्डर

गोल्फ फोरेस्टे सोसायटी में एसटीपी से लिया सैंपल फेल

ग्रेटर नोएडा। शहर की गोल्फ फोरेस्टे सोसाइटी के सीवेज ट्रीटमेंट प्लांट (एसटीपी) से लिया गया सैंपल फेल हो गया है। करीब दो माह पहले केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड (यूपीपीसीबी) की टीम ने सैंपल भरा था। यूपीपीसीबी के अधिकारियों का कहना है कि एसटीपी के पानी में बैक्टीरिया मिले हैं। सीपीसीबी और यूपीपीसीबी ने संयुक्त जांच रिपोर्ट नेशनल ग्रीन ट्रिब्युनल (एनजीटी) में दाखिल कर दी है। एनजीटी 9 जनवरी को इस मामले की सुनवाई करेगा।

सोसायटी निवासी नरेश खटाना ने एसटीपी की शिकायत एनजीटी से की थी। आरोप था कि एसटीपी की क्षमता काफी कम है। प्रचालन व रखरखाव सहीं ढंग से नहीं किया जा रहा है। एसटीपी के पास चिल्ड्रेन पार्क बना हुआ है। उसमें पानी भरने और सीवर की बदबू के कारण बच्चों के बीमार होने का खतरा बना रहता है। स्थानीय निवासी भी बदबू से परेशान हैं। बिना ट्रीटमेंट के एसटीपी के पानी को सोसायटी से बाहर फेंका जा रहा है। 18 सितंबर, 2019 में एनजीटी के आदेश जारी कर एक माह में सीपीसीबी और यूपीपीसीबी से रिपोर्ट मांगी थी। 23 अक्तूबर, 2019 को सीपीसीबी और यूपीपीसीबी की संयुक्त टीम ने सोसाइटी में जाकर एसटीपी की जांच की। जांच में कई खामियां मिली थी। साथ ही एसटीपी से सैंपल लिया गया है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के अधिकारियों का कहना है कि एसटीपी का सैंपल फेल हो गया है। ब्यूरो

सीपीसीबी और यूपीपीसीबी ने अपनी जांच रिपोर्ट एनजीटी में दाखिल की

'पैरामाउंट गोल्फ फोरस्टे सोसायटी के एसटीपी से लिया गया सैंपल फेल हो गया है। सीपीसीबी और यूपीपीसीबी की संयुक्त जांच रिपोर्ट और सैंपल रिपोर्ट एनजीटी में दाखिल कर दी गई है।
- डॉ. अर्चना द्विवेदी, क्षेत्राधिकारी, यूपीपीसीबी

और इसका खर्च खुद
वहन करेगा। दरअसल,
नोएडा एयरपोर्ट के लिए
1334 हेक्टेयर जमीन
अधिगृहीत की गई है। जमीन पर
की अनुमति वन विभाग ने शर्तों
की कटाई का काम नोएडा एयर
होगा। छह हजार पेड़ों के कटने
की भरपाई की जाएगी। काटे जा
गुना पौधे लगाए जाएंगे। यह पौधे
जाएंगे। यमुना प्राधिकरण ने पौध
की है। यह पौधे यमुना एक्सप्रेस
ग्रीन बेल्ट में लगेंगे। इसके अला
वन विभाग की जमीन पर भी पौ
साल तक पौधों की देखभाल भी
प्राधिकरण वहन करेगा। ब्यूरो

विस्थापन की लोक सुनवा

जेवर (संवाद)। नोएडा एय
की गई जमीन के प्रभावित प
जेवर बांगर की 48 हेक
अधिग्रहण करेगा। रिपोर्ट तैय
गौतमबुद्ध नगर विवि को शा
नामित किया था। नामित
इंपैक्ट असेसमेंट (एसआई
कर ली है। इस पर लोक
को जेवर के प्रज्ञान स्कूल
एयरपोर्ट के प्रभारी अधिका
ने बताया कि एयरपोर्ट के
गांव की जमीन का अधिग्र
गांव किशोरपुर के कुछ
विस्थापन किया जाना है।
जेवर-पलवल रोड और य
गई है। इसकी रिपोर्ट तैयार
गई थी। अब रिपोर्ट तैयार
लए 19 दिसंबर को जेव
प्रभावित किसानों को बुल
अधिग्रहण की प्रक्रिया को
विस्थापित परिवारों को ल

दमकल अधिकारी ज्ञानप्रकाश शर्मा को सम्मानित करतीं पुडुचेरी की उप राज्यपाल किरण बेदी • सौजन्य ज्ञान प्रकाश शर्मा

दमकल विभाग में जानमाल की सुरक्षा की चुनौतियों ने उन्हें समाज के दर्द को बेहतर तरीके से समझने का मौका दिया। उन्होंने कई बार अपनी जान को दाव पर लगा कर लोगों की जान बचाई। 2014 में मेरठ के एक काम्प्लेक्स में आग की घटना में फंसे पांच लोगों को बचाने के लिए उन्हें राष्ट्रपति वीरता पदक से सम्मानित किया जा चुका है।

गिनीज वर्ल्ड रिकॉर्ड में दर्ज कराया नाम : ज्ञानप्रकाश अपने सहयोगियों के साथ गिनीज बुक ऑफ वर्ल्ड रिकॉर्ड में नाम दर्ज करवा चुके हैं। मेरठ में तैनाती के दौरान करीब 1400 मीटर की पेंटिंग बनाने के लिए सहयोगियों के साथ इनका नाम भी शामिल किया गया है। उन्होंने सहयोगियों के साथ मिल कर समुद्री तल की सतह की पेंटिंग बनाई थी, जो काफी सराही गई।

है। मेरठ में तैनाती के दौरान तार में फंसे एक बंदर को बचाने के लिए रेस्क्यू कर उसके पेट में आर-पार सरिया को निकाल कर अस्पताल में भर्ती कराया व उसके स्वस्थ होने तक उसका खर्च भी उठाया। इसी तरह से विलुप्त हो रहे पक्षी चील, मोर समेत अन्य पक्षियों के लिए भी रेस्क्यू कर उनकी जान बचा कर नया जीवन दिया। इसके अलावा जिला कारागार में निरुद्ध बंदियों के उत्थान में सहयोग के लिए पुडुचेरी की उप राज्यपाल किरण बेदी ने हाल में ही जिला कारागार गौतमबुद्ध नगर में सम्मानित किया है।

बैनर पोस्टर चस्पा कर निवासियों ने बिल्डर से मांगा अपना हक

सुविधाओं की मांग को लेकर निवासी प्रबंधन के खिलाफ कई बार कर चुके हैं शिकायत

जागरण संवाददाता, ग्रेटर नोएडा : ग्रेटर नोएडा वेस्ट की सोसायटियों में बिल्डर व निवासियों के बीच की रार थमने का नाम नहीं ले रही है। आए दिन किसी न किसी सोसायटी के निवासी सुविधाओं की मांग को लेकर बिल्डर के खिलाफ मोर्चा खोल रहे हैं।

निवासियों का आरोप है कि हर महीने मोटी रकम वसूल करने के बाद भी सोसायटियों में सुविधाओं का टोटा है। बिल्डर प्रबंधन मूलभूत सुविधाएं उपलब्ध कराने में नकारा साबित हुए हैं। सुविधाओं के नाम पर निवासियों को ठगा जा रहा है। अपना आक्रोश जताने के लिए निवासी तरह-तरह के विकल्प तलाश करते नजर आ रहे हैं। ताजा मामला ग्रेटर नोएडा यूपीएसआईडीसी साइट-सी पर बसी पैरामाउंट गोल्फ फॉरेस्ट सोसायटी का है। आक्रोशित निवासियों ने अपने फ्लैट के बाहर बैनर पोस्टर चस्पा कर

पैरामाउंट गोल्फ फॉरेस्ट सोसायटी में बैनर लगाकर विरोध जता रहे हैं निवासी • जागरण

प्रबंधन से मूलभूत सुविधा उपलब्ध कराने की मांग की है।

सोसायटी के लोगों का आरोप है कि बिल्डर परियोजना के बचे हुए बड़ी लागत के कार्यों को जानबूझकर पूरा नहीं कर रहा है। सोसायटी निवासी विनोद सिंह रावत का आरोप है कि सोसायटी में मेंटीनेंस व सुरक्षा व्यवस्था का बुरा हाल है। निवासी विजय वर्मा व पुनित टुकराल ने बताया कि बिल्डर प्रबंधन ने चिल्ड्रन पार्क के नीचे बायो सीवेज ट्रीटमेंट प्लांट बनाया है। जिसमें पूरी सोसायटी का गंदा पानी आता है। सीवेज प्लांट की क्षमता जरूरत से काफी कम है। गंदा पानी उफनकर बाहर निकलने लगा है। पार्क में बच्चों को खेलने के दौरान परेशानी का सामना करना पड़ रहा है। निवासी पीके दत्ता ने बताया कि सोसायटी के स्वीमिंग पूल की सही समय पर सफाई नहीं होती।

स्वीमिंग पूल में बाहरी लोग आकर उत्पात मचाते हैं। सोसायटी की सुरक्षा रामभरोसे है। मोहित अग्रवाल का आरोप है कि सोसायटी में डीजी सिस्टम क्षमता के अनुरूप नहीं लगा है। पैनल रूम में हीटर, नया ट्रांसफार्मर आदि पर कोई काम नहीं हुआ है। दावा किया कि सोसायटी में क्षमता के अनुरूप तीन डीजी सिस्टम लगाए जाने हैं। लेकिन अभी तक एक ही लगा है। जिसमें खराबी आ जाने पर लंबे समय तक बिजली व पानी की समस्या से जूझना पड़ता है। सोसायटी में कई-कई घंटे बिजली आपूर्ति बाधित हो जाती है। निवासियों को जनरेटर से बिजली मिलती है जिससे तीन गुना तक खर्च होता है। सोसायटी निवासी मानवेंद्र ने बताया कि बिल्डर बिजली के लिए ज्यादा पैसे चार्ज कर रहा है। विजय पाल सिंह रावत ने बताया कि सोसायटी में गार्डों की संख्या अपर्याप्त है।

सीसीटीवी कैमरे अक्सर खराब पड़े रहते हैं। बिल्डर के साथ-साथ यूपीएसआईडीसी से कई बार मदद की गुहार लगाई गई। लिखित व मौखिक शिकायत करने के बाद भी कोई आश्वासन नहीं मिला है। निवासी सुविधाओं को लेकर पूर्व में कई बार बिल्डर प्रबंधन के कार्यालय का घेराव कर प्रदर्शन कर चुके हैं। उसके बाद भी समस्या का समाधान नहीं हुआ है। इस संबंध में बिल्डर की राय जानने के लिए कई बार दूरभाष से संपर्क किया लेकिन प्रबंधन ने फोन नहीं उठाया।

एओए और निवासियों में बैठक पर विवाद

जागरण संवाददाता, नोएडा : सेक्टर-77 स्थित गृहप्रवेश सोसायटी में निवासियों ने अपार्टमेंट ओनर्स एसोसिएशन (एओए) पर पिछले 8 माह से लेखाजोखा की जानकारी न देने का आरोप लगाया है। निवासियों के अनुसार एओए की ओर से अभी तक एक भी बैठक नहीं की गई। निवासियों का पैसा कहां इस्तेमाल किया जा रहा है इस बारे में किसी को कोई जानकारी नहीं है। इसे लेकर निवासियों ने डिप्टी रजिस्ट्रार से शिकायत की। जिसके बाद डिप्टी रजिस्ट्रार की ओर से आदेश जारी किया गया कि किसी भी ओनर या रिश्तेदार को जीबीएम में प्रतिभाग करने से रोकना जीबीएम की वैधता को खराब करता है। इसलिए एओए को यूपी अपार्टमेंट एक्ट के नियमों के अनुसार लोगों को बैठक में हिस्सा लेने से न रोका जाए। निवासियों का कहना है कि एओए की ओर से विद्युत निगम को 500 किलो

नोएडा सेक्टर 77 स्थित गृह प्रवेश सोसायटी • जागरण

वॉट के हिसाब से करीब 50 हजार रुपये दिया जा रहा है, जबकि लोगों से 4 लाख रुपये के हिसाब से पैसा वसूला जा रहा है।

सोसायटी के लोगों का डेटा किया जाएगा इकट्ठा : एओए अध्यक्ष गौतम का कहना है कि सोसायटी में कई लोग रहते हैं। सभी के बारे में एओए के पास पूरी जानकारी नहीं है। इसलिए केवल फर्स्ट ओनर को बैठक में बुलाया गया था। अब सभी के बारे में जानकारी ली जाएगी, ताकि पता चल सके की फ्लैटों में कौन रह रहा है।

आग में झुलसे ग्रीन बेल्ट मे

जागरण संवाददाता, ग्रेटर नोएडा : ग्रेटर नोएडा विकास प्राधिकरण व जिला प्रशासन बरसाती सीजन में लाखों पौधे रोपित करने की योजना बना रहा है। विभागवार इसकी जिम्मेदारी भी तय कर दी गई है। वहीं दूसरी तरफ प्राधिकरण व प्रशासन की लापरवाही की वजह से हजारों पौधे आग में झुलस रहे हैं। ताजा मामला ग्रेटर नोएडा स्थित स्वर्ण नगरी सेक्टर का है। जहां ग्रीन बेल्ट में कबाड़ साफ करने के बाद प्राधिकरण के कर्मचारियों ने उठाने के बजाय आग लगा दी। आग में ग्रीन बेल्ट में आग से कई पौधे झुलस गए। शिकायत के बाद भी अधिकारियों ने कोई सुध नहीं ली। उद्यान विभाग के पौधों को बचाने के प्रयास हवा-हवाई साबित हो रहे हैं। पिछले साल शहर में जहां-जहां पौधे रोपित किए गए। वहां ज्यादातर पौधे पानी व देखरेख के अभाव

ग्रेटर नोएडा के सेक्टर स्वर्ण नगरी के ग्रीन बेल्ट में आग

में सूख गए हैं, जबकि शासन के निर्देश पर पौधों की देखरेख व सुरक्षा पर ध्यान रखने का संकल्प विभागीय अधिकारियों ने लिया था, ताकि लाखों पौधे लगाकर उन्हें बचाया जा सके, लेकिन प्रशासन के साथ प्राधिकरण पेड़ पौधों की सुरक्षा में नाकाम रहा है।

सड़क हादसे में मरने वालों को दी श्रद्धांजलि

जागरण संवाददाता, नोएडा : सड़क सुरक्षा सप्ताह के समापन पर शनिवार को सड़क

सीट बेल्ट, हेलमेट का प्रयोग

EICHER
DL-5S
BG.0269
REDMI NOTE 8 PRO
AI QUAD CAMERA

golfforesté
एक कदम स्वच्छता की ओर
REDMI NOTE 8 PRO
AI QUAD CAMERA

तेजी से बढ़ रहे
र को रोकने के
संस्थाओं ने बैठक
षण पर किस तरह
है, इसके लिए
या। इस दौरान
, अदिति मुखर्जी,
मन, आरएस
ताप सिंह, सुदेश
साथ ग्रेनो वेस्ट
थाए मौजूद रहे।

ाई नहीं
ा आरोप

बिलासपुर
क व्यक्ति ने
न घर कब्जाने
ा हैं। आरोप है
ायत के बावजूद
ई कार्रवाई
सिरजेखानी
इस्तखार ने
ला निवासी एक
घर पर कब्जा
होंने इसकी
ली पुलिस से
स द्वारा कोई
गई।

बेहतर किया जा रहा है। सभी समस्याओं का जल्द से जल्द सिरे से निदान कर दिया जाएगा। इस दौरान आरके शर्मा, पंकज चौधरी, अनिल चौधरी, अजीत मिश्रा, निरंजन कुमार, शैलेश मिश्रा, सौरव मिश्रा, दिनेश मौजूद रहे।

नहीं हो रही स्विमिंग पूल की सफाई

ग्रेटर नोएडा के साइट-सी में पैरामाउंट गोल्फ फॉरेस्टे सोसायटी के लोगों के मुताबिक उनके यहां मेंटिनेस और सिक्यॉरिटी सर्विस का बुरा हाल है। सोसायटी के निवासी विनोद सिंह रावत का आरोप है कि बिल्डर यहां के बचे हुए काम को जानबूझ कर पूरा नहीं कर रहा है। विजय वर्मा व पुनीत ठुकराल ने कहा कि यहां खराब मेंटिनेंस व सिक्यॉरिटी सर्विस की समस्या हैं। स्विमिंग पूल की सफाई नहीं की जाती है। चिल्ड्रन पार्क के नीचे बायो सीवेज ट्रीटमेंट प्लांट बनाया गया है। सीवेज प्लांट की क्षमता जरूरत से बहुत कम है। इस वजह से इसका गंदा पानी बाहर निकलने लगता है। बहुत दूर तक गंदी बदबू भी आती है। उन्होंने समस्याओं के समाधान की मांग की है। ऐसा न होने पर आंदोलन की चेतावनी दी है।

आरोप लगाते हुए क
हाथ में सौंपा जाए।
ने 30 जून तक का
सुबोध वर्मा, उमेश
अरुण रावत, अभय

सोसाय

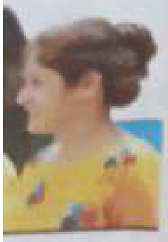
ग्रेनो वेस्ट व

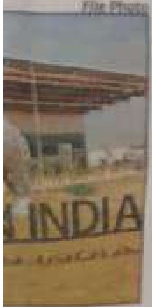
एनबीटी न्यूज

ग्रेटर ...एड
सोसा...के
रवि...को
की। यहां
और ...मां

REDMI NOTE 5 PRO
MI DUAL CAMERA

K.K.PROP. 9911003796





Sewage plant norms being violated, say residents

Meenakshi.Sinha
@timesgroup.com

Noida/ Greater Noida: A day after the Uttar Pradesh Pollution Control Board's district pollution centre issued a report on seven highrises flouting sewage treatment plant (STP) norms, residents of more apartments in Greater Noida have complained about the same issue.

The residents from Pan Oasis society in Sector 70, Paramount Golf Foreste society and UPSIDC site C also demanded action from the authority on untreated water from STPs.

The sewage water is dumped in the neighbouring green belts, which kill the plants, they said.

"I am a resident of Pan Oasis society in Sector 70. The STP in our society is not working to its full capacity. All STP norms are being violated in terms of requisite discharge of chemical oxygen demand and biological oxygen demand levels. The sewage water is being pumped by the builder into the adjoining green belt without qualms," said Shambhu Sharan.

"It is affecting the health of the residents. Further, this is a breeding ground for mosquitos," he said, adding that no action has been taken by the authorities, despite MP Mahesh Sharma taking cognisance of their complaint.

A similar problem was reported by Mohit Agrawal, a resident of Paramount Golf Forest Society in Greater Noida. "The STP built under the children's park is not sufficient. Dirty, untreated water from the STP is released in the park," said Agrawal.

The apartment complexes do not have designated resident welfare associations (RWAs).

President of Noida Federation of Apartment Owners Association, Rajiva Singh said since operations of STPs have a lot of inherent challenges, first-time defaulters should be exempt from fines or penalties.

"We need more education in the matter that should be imparted to the residents and various Apartment Owners Associations so that corrections can be made in their system. However, for regular defaulters, ac-

Brother of Bi[...] accused of [...]

Ran Cable TV Firm, Investors [...]

Shikha.Salaria@timesgroup.com

Noida: The controversy surrounding the Bike Bot Ponzi scam doesn't seem to end.

While the police are investigating the fund diversion trail by main accused Sanjay Bhati who floated the Ponzi scheme, investors in Independent TV Pvt Ltd, another company where his brother Sachin is a director, have complained about a fraud to the tune of Rs 370 crore.

Around 90 investors and distributors of cable services from different states and NCR on Tuesday arrived at the Sector 63 office of Independent TV and protested against Sachin and the other directors of the company alleging they suddenly stopped providing DTH services to their subscribers.

Earlier, on June 21, police identified Independent TV as one of the companies where the Bike Bot scam accused had diverted funds through Garvit Innovative Promoters Private Limited. Also, a special investigative team probing the Rs 1,500 crore fraud found many Bike Bot investors had deposited money in Independent TV's bank account.

According to the inves-

Noida may use [...]

Snehil.Sinha@timesgroup.com

Noida: The Noida Authority may soon need to change the land-use status of a part of a reserved forest land for the construction of a road, which will lead to the waste remediation site in Mubarkpur village near Sector 145.

Reserved forest land use can be altered with special permission from the central government under specific circumstances. Any kind of felling of trees, construction or any other such activity is deemed illegal in reserved forest areas, which are protected under the Indian Forest Act, 1927.